

U.P.S.C.

*722. **Shri Thimmaiah:** (a) Will the Minister of Home Affairs be pleased to state the total number of gazetted appointments made by the Ministries/Departments on the recommendations of the Union Public Service Commission from January 1952 to December 1953?

(b) How many of them were reserved for members of Scheduled Castes?

(c) How many were filled actually by Scheduled Castes candidates?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). The required information is being collected and will be laid on the Table of the House in due course.

Shri Thimmaiah: May I know whether this question will be put off till the day when the Minister will be ready with the answer?

Mr. Speaker: It is too late; he should have requested before. Now that the question is put, he may put supplementary questions.

Shri Thimmaiah: I want this question to be put off till the day the Minister is ready.

Several Hon. Members rose—

Mr. Speaker: I am not going to call upon the Members who, I find, attempt to put supplementaries on every question. It is impossible to allow Members to put supplementaries on every question. Let us proceed with some kind of order.

GRAZING GROUND IN MANIPUR

*723. **Shri Rishang Keishing:** Will the Minister of States be pleased to refer to the answer given to starred question No. 734 asked on 22nd August, 1953 and state:

(a) whether the Government of Manipur have since decided to convert 300 paries of land into grazing ground;

(b) if so, the grounds on which that decision was arrived at;

(c) whether the 400 cultivators concerned have refused to return the lands;

(d) whether Government of Manipur have made any survey as to whether there is enough grazing ground; and

(e) if so, what was the result?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). On the 8th December 1953 the Council of Advisers passed a resolution to cancel the annual leases which are due to expire on 31st March, 1954 and accordingly notices of cancellation have been issued by the Manipur Government. The actual cancellations will take effect from the 1st April, 1954. This decision was taken on the ground that there would not be left enough land for grazing purposes if land in this area is utilised for cultivation purposes.

(c) Yes. The settlement holders submitted a representation to the Adviser for Land Settlement for reconsidering the decision. This was rejected.

(d) and (e). No such survey has been made. All the Advisers except one are, however, of the opinion that there would not be enough land for pasture of the cattle in the Lamphelat if this land were put under cultivation.

May I add, Sir, that I would like a direct survey to be made, a factual survey so that we may find out whether the remaining land would be sufficient for grazing purposes.

Shri Rishang Keishing: May I know if the 400 landless peasants as well as the other public organisations have made any representations to the Government of India, and if so, what action has the Government of India taken?

Dr. Katju: I have suggested the action, namely, factual survey.